

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 120**  
**(IB)-988(PB)/2019**

**IN THE MATTER OF:**

Corporation Bank ... Petitioners/Applicant  
Vs  
M/s. Unnati Fortune Hotmart Pvt Ltd ... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 28.05.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant: Mr. Gourav Shukla, Advocate  
For the Corporate Debtor: Mr. Vasudha Sen, Reeva & Mr. Sumit Bindal, Advs

**ORDER**

Learned counsel for the respondent is given the last chance to file the Vakalatnama by tomorrow and reply within 10 days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for further consideration on 01.07.2019.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**